Articles 341 and 342 [Shri Prithibi Majhi] to amend Articles 341 and 342 of the Constitution of India. Under this provision the State Government has to recommend for inclusion of a caste or a tribe in the list of Scheduled Castes and Scheduled Tribes. That means, some tribes or castes, whether migrated or original, are always deprived of the privilege conferred by the Constitution. That is to say, they will never get justice unless the above-mentioned Articles of the Constitution are amended suitably because it ish the State Governments, in the real sense, which are the sole authority in deciding the fate of a tribe or a backward caste, those who are yet to be enlisted in the Scheduled Castes and Scheduled Tribes. Only if the particular State Government desires, the backward sections of its population will be included as Scheduled Castes and Scheduled Tribes under the Constitution of India, and not otherwise. In this context I must point out how the tea garden labour of Assam have been deprived of their Constitutional privilege since the inception of Indian independence. I may also point out that these people who were treated as Scheduled Castes and Scheduled Tribes before 1947, were, after independence, de-scheduled. These are basically tribal people and they still preserve their ethnic character. For more than 150 years their forefathers were brought from places like West Bengal, Bihar, Madhya Pradesh and other parts of India during the British regime and engaged in tea pantations in Assam. But the mystery is that their counterparts in other parts of India, as, for example, West Bengal, Bihar, etc., are enjoying the Constitutional privileges. In Assam, in spite of their constant demand, the Assam Government is objecting to include these backward classes in the Scheduled Castes and Scheduled Tribes on the ground that if these people are included in the Scheduled Castes and Scheduled Tribes, then the political picture of Assam

to include more Castes will be jeopardized which is nothing but a fiction and is not based on facts. It is only a presumption based on vested interests. Everyone can imagine the prevalence of illiteracy in this area. Out of the 55 lakh tea and ex-tea garden labour, there are only. 01 percent educated persons. This is a very serious matter. Not only in Assam, in most of the States such kind of stepmotherly treatment is given to certain backward classes of the population throughout the country in spite of a constant demand for justice. I, therefore, urge upon the Government through this Special Mention to lift the area restriction by amending Articles 341 and 342 of the Constitution and let the Central Government decide for inclusion and exclusion of a caste or a tribe, because a tribal of Bihar is a tribal not merely in Bihar but is a tribal in any part of India, a particular tribe in one State does not cease to be so in other States; the tribe retains its character in any State. Therefore, the Constitution should safeguard their interests anywhere in India. Why should there be any restriction? Why should their fate be left in the hands of the particular State Government? Why this area restriction? Why this discrimination under the Constitution. Again and again I urge upon the Constitutional provisions so that backward Special Mention, to suitably amend the Constitutional provisions so that backward and migrant tribes do get justice.

REFERENCE TO THE NEED TO INCREASE THE PROCUREMENT OF WHEAT AND RICE FROM PUNJAB

SARDAR JAGIIT SINGH AURORA (Punjab): Madam Deputy Chairperson, I rise to draw the attention of the Ministry of Food and Civil Supplies to the following factors. Large quantities of wheat stocks pertaining to 1983-84, 1984-85 and 1985-86 are still lying stored with Punjab State and its agencies and these stocks amount to Rs. 900 crores. The Food Corporation of India has started moving

its wheat stocks of 1986-87 while the State agencies which are holding the stocks for the Government of India have been left with the old stocks. If the Food Corporation of India or the Government does not take urgent steps to move the old stocks, apart from financial loss to State, the valuable wheat stocks would deteriorate and will become unfit for human consumption which this country can ill afford.. Now, there had been times when the State of Punjab had been asked to take up the procurement of wheat and rice on behalf of the Central Government on a no-profit-no-loss basis. But, because of the accumulation of the stocks and not Clearing them expeditiously, the State has suffered in the, last twenty years a loss of Rs. 215 crores. Now this appears to the almost a habit of the Food Corporation of India not to take over the stocks in time. and move them out of Punjab. There are. think, arrangements with the UP Government to the effect that stocks are taken over by the FCI in situ straight away and then it becomes the responsibility of the Food Corporation of India to see as to how to store them, how to move them or what to do with them. It is therefore my request that the Food Corporation of India working in the Punjab State should be streamlined and rationalised. Thank you, Madam.

REFERENCE TO THE NEED TO CHECK QUACKS IN DELHI

डा. बापू कालवाते (महाराष्ट्र): उप सभापति महादेय, मैं एक अनेतिक और देवरिता पूर्ण व्यवहार कराने वाले अनपढ़, जिनको अंग्रेजी में क्वेक्स कहते हैं, एसे युनानी और आयुर्वेदिक वैद्यों के संबंध में सरकार का ध्यान आर्कीयत करना चाहता है। जाप जानती हैं कि एसे जो अनपढ़ हैं वे गरीव लोगों को फसाते हैं और साथ ही उनको कम दर्जें की कम स्टोन्डर्ड की दवाएं देकर उनकी सहत को खराब करने का प्रयास करते हैं। मैं दिल्ली प्रदेश के लिए यह वात इसलिए उठा

रहा हां कि इसके बारे में मेरे पास जान-कारी है। एसा माना जाता है कि सामान्यतः यहां पर सात हजार या इससे अधिक मनानी और आयवेंदिक वैद्यों और हकीमों की संख्या है जिनमें से बहुत कम लोग ही रिजस्टर्ड मेडिकल प्रेक्टिसनर्स है। दिल्ली में सन 1951 में एक युनानी और आयुर्वेदिक बोर्ड की स्थापना की गई थी। सन् 1961 से यहां पर एक इलेक्टिड बाडी भी काम कर रही है। सबसं बड़ी और ब्री बात यह है कि दिल्ली प्रशासन ने लेफिट गवर्नर की अनुमति के बिना यहां पर जो दवासाने और डिस्पेंस-रियां बन जाती हैं उनकी जांच करने के लिए जिन कर्मचारियां की नियक्ति करनी चाहिए, वे नियक्तियां नहीं की है। चेयरमैन के कहने के बावजद इंस्पेक्टर्स की नियक्ति नहीं की जा सकी। यह बात पिछले 20-25 साल से बोर्ड के चेयरमैन कह रहे हैं कि हमारे लिए कम से कम 8 इंस्पेक्टर दीजिए जो इन दवाबानों की जांच कर सकें और जो इस प्रकार के डाक्टर बने हुए हैं वे रिजस्टर्ड हैं या नहीं. उनकी देखरेख कर सकें, वे जो दवाएं दे रहे हैं, उनका स्टेन्डर्ड क्या है, उसकी जांच कर सकों, लेकिन उनकी निय-क्ति नहीं की गई है। सन् 1961 में एक इंस्पेक्टर दिया गया था। लंकिन उसको भी करवान के चार्ज में निकाल दिया गया। तब में एक भी इंस्पेक्टर इन सार दवासानों की दोहभाल करने और जांच करने के लिए निय-वत नहीं किया गया है। इसलिए औसे किसी के लिए बगीचा खल जाता है, दिल्ली शहर में भी इन क्वेंक्स और अनपटों के लिए दगीचा बुल गया है। ये लोग दिल्ली शहर की संहत की सारी आबाहवा ही खराव करने का प्रयास कर रही हैं। दिल्ली शहर मी लग-भग 80 आयर्वीदक हांस्पिटल हा और काछ यनानी दवासाने भी हैं। उनको जाडकर इनकी संख्या और बढ़ जाती है। इतने वड़े पैमाने पर यह काम हो रहा है। इसलिए में कहता चाहता है कि इस बार में सरकार को गम्भीरता से कांड कदम उठाना चाहिए।